

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**CP-852/2017 in
OA-3602/2017**

New Delhi, this the 17th day of August, 2018

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Pradeep Kumar, Member (A)**

V.K. Gulati, Age 67 years, Group 'A',
S/o Sh. C.P. Gulati,
C-379, SFS Flats, Triveni Apartments,
Shah Sarai, Phase-I,
New Delhi-110017
(retired as Executive Engineer (C), NDMC). ... Petitioner

(through Sh. K.L. Manhas)

Versus

Naresh Kumar, IAS,
Chairman NDMC,
Palika Kendra, New Delhi-110001. ... Respondents

(through Ms. Sriparna Chatterjee)

ORDER(ORAL)

Hon'ble Mr. Justice L. Narasimha Reddy, Chairman

The applicant filed OA No. 3602/2017 before this Tribunal claiming certain reliefs. The OA was disposed of on 12.10.2017 with a direction to the respondents to pass orders on the representation made by him within two months from the date of receipt of certified copy of the order.

2. This contempt case is filed alleging that the respondents did not comply with the directions of the Tribunal. Today, Ms. Sriparna Chatterjee, learned counsel for the respondents has placed before us a copy of order dated 14.08.2018. Through the said order, the respondents have decided the amounts

payable to the applicant and even a cheque was issued for a sum of approximately Rs. 16 lacs.

3. In this view of the matter, the contempt case is closed. It is, however, made clear that in case the petitioner is not satisfied with the disposal given to his representation, it shall be open to him to pursue the remedy available to him, in accordance with law.

(Pradeep Kumar)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/ns/